

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT APPEAL NO: 512 OF 2013

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 04.04.2013 in WPMP.No.12416/2013 in W.P.No.9970/2013. on the file of the High Court.

Between:

The Andhra Pradesh, State Road Transport Corporation, Rep. by the Vice Chairman and Managing Director, Bus Bhavan, Musheerabad, Hyderabad - 020.

.....APPELLANT/WRIT PETITIONER

AND

1. The Union of India, Rep. by its Secretary, Ministry of Petroleum, 207-A, Shastri Bhavan, New Delhi-1.
2. The Hindustan Petroleum Corporation Limited, Rep. by its Managing Director, 17, Jamshedji Tata Road, Mumbai - 020.
3. The Indian Oil Corporation, Rep. by its Managing Director, G-9, All Yavar Jung Marg, Bandra (East), Mumbai-400051.
4. The Bharat Petroleum Corporation Limited, Rep. by its Managing Director, Currimbhay Road, Ballard Estate, Mumbai - 001.

.....RESPONDENTS/RESPONDENTS

I.A.NO: 1 OF 2013(WAMP. NO: 1306 OF 2013)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to collect the increased diesel price on par with retail outlets from the Petitioner/Appellant Corporation.

**Counsel for Appellant : SRI R.ANURAG, ADVOCATE FOR
SRI K.SATYANARAYAN MURTHY (SC FOR APSRTC)**

**Counsel for Respondent No.1 : SRI GADI PRAVEEN KUMAR, DEPUTY
SOLICITOR GENERAL OF INDIA**

Counsel for Respondent No.2 : SRI B.MAYUR REDDY

Counsel for Respondent No.3 : SRI PUTREVVU PRABHAKAR, SC

**Counsel for Respondent No.4 : SRI S.V.RAMANA, ADVOCATE FOR
SRI O.MANO HAR REDDY**

The Court made the following Judgment

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.512 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. R.Anurag, learned counsel representing Mr. K.Satyanarayan Murthy, learned Standing Counsel for the appellant.

Mr. S.V.Raman, learned counsel representing Mr. O.Manohar Reddy, learned counsel for respondent No.4.

2. This intra court appeal is filed against an order dated 04.04.2013 passed by the learned Single Judge in W.P.M.P.No.12416 of 2013 in W.P.No.9970 of 2013.

3. The aforesaid writ petition i.e., W.P.No.9970 of 2013 itself has been disposed of on 07.06.2013. Therefore, the instant writ appeal has been rendered infructuous. Accordingly, the same is dismissed.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI K.SATYANARAYAN MURTHY(SC FOR APSRTC) Advocate [OPUC]
2. One CC to SRI B.MAYUR REDDY, Advocate [OPUC]
3. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
4. One CC to SRI O.MANOHER REDDY, Advocate [OPUC]
5. One CC to SRI PUTREVV PRABHAKAR, SC [OPUC]
6. Two CD Copies

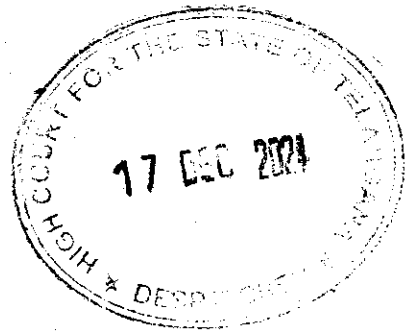
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K.P.

HIGH COURT

DATED:15/10/2024



JUDGMENT

WA.No.512 of 2013

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WITHOUT COSTS.**

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J.J.
8/11/24.*